

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3253
ANSWERED ON:13.12.2012
POWER PROJECTS IN MAHARASHTRA
Ahir Shri Hansraj Gangaram

Will the Minister of POWER be pleased to state:

- (a) whether sanction to various public and private power projects in eastern Vidarbha region of Maharashtra have been accorded by the Government;
- (b) if so, the details thereof, project wise;
- (c) whether any measures have been undertaken to ensure the supply of coal to those power projects; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : As per Section 7 of the Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without obtaining a license if it complies with the technical standards relating to connectivity with the grid. Thus, no sanction is required for setting up a power project in the country.

(c) & (d) : To ensure the supply of coal to power projects in the country including Maharashtra, Ministry of Coal has been requested to expedite signing of Fuel Supply Agreement by CIL with power utilities. Moreover, following steps have been taken by the Government to mitigate shortage of coal in thermal power plants of the country:

- (i) Ministry of Coal/Coal India Limited (CIL) are being insisted upon to enhance production of coal in the country.
- (ii) Thrust on ramping up production of coal by captive coal block allottees from existing mines and expedite commissioning of new coal blocks.
- (iii) Import of coal, to the extent technically feasible, to bridge the gap between requirement of coal and its availability from domestic sources.